

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED) : The whole day cannot be converted into a Zero Hour. You cannot hijack the House. (*Interruptions*)

15.25 hrs.

[SHRI RAM NAIK *in the Chair*]

[Translation]

SHRI RATILAL VARMA : Sir, if the height of the dam is lowered. Rajasthan will not get the water. (*Interruptions*) What measures the Government is going to take to save Rajasthan. You are with us or not ? (*Interruptions*)

DR. ABRAR AHMED : Several important issues are discussed in this House every day, there is prescribed time for them. But you cannot hijack this House, I strongly object to it. (*Interruptions*)

MR. CHAIRMAN : If you have expressed your views, then please go to your seat.

SHRI RATILAL VARMA : The hon. Minister had assured. (*Interruptions*)

MR. CHAIRMAN : You have made out your point, now let the proceedings of the House go on. (*Interruptions*)

SHRI KASHIRAM RANA : We are ready to take our seats as per your order. (*Interruptions*) But the Government, should reply to the points raised.

MR. CHAIRMAN : You are repeating the same thing. Please take your seat. (*Interruptions*)

DR. ABRAR AHMED : I would convey the sentiments of hon. Members to the Minister of Water Resources, Shri Vidya-charan Shukla. I can say only this. (*Interruptions*)

SHRIMATI BHAVNA CHIKHLIA : This assurance was given earlier also.

MR. CHAIRMAN : The hon. Minister has said that he will convey your feelings to the concerned Minister. You have expressed your sentiments. Now please take your seats. It is 3.30 P.M. Private

Members business will start. Government business is over now.

(*Interruptions*)

MR. CHAIRMAN : The hon. Minister has said that he will convey your feelings to the Minister of Water Resources. Now, take your seats. It is time now for Private Members' business. The issues of Vananchal and Uttaranchal will be discussed now.

15.33 hrs.

(*At this stage, Shri Kashiram Rana and some other hon. Members took their seats.*)

SHRI GEORGE FERNANDES (Muza-farpur) : The Minister of Law is sitting here. I would like to know as to what happened to the question of going to the court today regarding the Election Commissioner. (*Interruptions*) All right, I will raise the issue after 6 O'Clock.

15.34 hrs.

THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS TWENTY-THIRD REPORT.

SHRI G. MADE GOWDA (MANDYA) : I beg to move :

"That this House do agree with the Twenty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 4th August, 1993."

MR. CHAIRMAN : The question is :

"That this House do agree with the Twenty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 4th August 1993."

*The motion was adopted*

15.35 hrs.

RESOLUTION RE : CREATION OF NEW STATES OF UTTARANCHAL AND VANANCHAL—Contd.

[English]

MR. CHAIRMAN : The House shall now take up further discussion of the following Resolution moved by Shri Jagat Vir Singh Drona on the 5th March, 1993 :